

(b)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1715/2003

and

✓ O.A.NO.1034/2003

M.A.NO. 907/2003

Wednesday, this the 5th day of November, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S. A. Singh, Member (A)

OA-1715/2003

B.K.Routray  
s/o K.K.Routray  
r/o Qtr.No.GI/984  
Sarojini Nagar  
New Delhi-23

..Applicant

(None for applicant)

Versus

1. Union of India  
through the Secretary  
Ministry of Home Affairs  
North Block, New Delhi-1
2. The Director  
National Crime Records Bureau  
East Block-7, R.K.Puram  
New Delhi-66
3. The Secretary  
Dept. of Expenditure  
Min. of Finance  
North Block, New Delhi-1

..Respondents

(By Advocate: Shri Bhasker Bhardwaj)

OA-1034/2003

1. K.L.Madan s/o B.L.Madan  
16 A Ber Sarai, New Delhi-16
2. K.Shekhar s/o V.P.Krishnaswamy  
N 555 Sector 8, R.K.Puram,  
New Delhi-22
3. Anil Joshi s/o Lilamber Joshi  
58/4B Sector II, Kali Bari Marg  
New Delhi
4. Sridhar Prakash s/o B.D.Kukreti  
15/293 Lodhi Colony, New Delhi-3

..Applicants

(By Advocate: Shri L.R.Khattana for Shri Deepak Verma)

Versus

1. The Secretary  
Ministry of Home Affairs  
North Block, New Delhi-1

(2)

2. The Director  
National Crime Records Bureau  
East Block-7, R.K.Puram  
New Delhi-66

3. The Secretary  
Deptt. of Expenditure  
Min. of Finance  
North Block, New Delhi-1

(By Advocate: Shri Bhasker Bhardwaj)

..Respondents

O R D E R (ORAL)

Shri Justice V.S.Agarwal:

MA-907/2003 in OA-1034/2003

MA-907/2003 in OA-1034/2003 is allowed, subject to just exceptions. Filing of a joint application is permitted.

2. By this common order, the two original applications (OA Nos. 1715 and 1034 of 2003) can conveniently be disposed of together.

3. Applicants claim that their pay should be refixed w.e.f. 1.1.1986 as per the report of Dr. Seshagiri Committee instead of 11.9.1989, and consequential benefits should be accorded.

4. It is not being disputed that similar matters had earlier come up for consideration and this Tribunal had directed that benefit had to be accorded from 1.1.1986 in their respective pay scales instead of 11.9.1989. Copies of the orders so passed in OA-1558/2000 decided on 15.2.2001 entitled Hari Parshad & others v. Union of India & others and OA-1759/97 decided on 18.5.1998 entitled Sh. Deepak Verma v. Secretary & others are placed on the record.

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(3)

5. In this view of the matter, we dispose of the present petitions on the same terms as in the case of Hari Parshad (supra).

( S.A. Singh )  
Member (A)

( V.S. Aggarwal )  
Chairman

/sunil/

Affected  
SLD  
12/1/07  
800/900